

CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI

WEST ZONAL BENCH

Service Tax Miscellaneous Application No. 86253 of 2024

in

Service Tax Appeal No. 87044 of 2017

(Arising out of Order-in-Appeal No. NGP/EXCUS/000/APPL/107/17-18 dated 18.05.2017 passed by the Commissioner (Appeals), CE & Customs, Nagpur)

M/s. S R Constructions
40, Vidyut Colony, Begumpura
Aurangabad

.....Appellant

Vs.

Commissioner of CGST, Nagpur
CGST Bhavan, Telengkhedi Road,
Post Box no. 81, Civil Lines,
Nagpur

.....Respondent

APPEARANCE:

Written request for the appellant
Shri Dhananjay Dahiwalé, DC (AR) for the respondent

CORAM: Hon'ble Mr C J Mathew, Member (Technical)
Hon'ble Mr Ajay Sharma, Member (Judicial)

FINAL ORDER No: 86385/2025

DATE OF HEARING: 30-09-2025
DATE OF DECISION : 30-09-2025

Per: Coram

Appellant had sought coverage under Sabka Vishwas (Legacy

Dispute Resolution) Scheme, 2019. Learned Authorised Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(C J Mathew)
Member (Technical)

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